

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

NO
Reinstatement

B

13

O.A. No.

~~XXXXXX~~

107 OF 1990

DATE OF DECISION 26.03.1993.

Yamin Mohmad Sheikh & Others. Petitioner

Shri P.K.Handa Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

| No

(14)

1. Yamin Mohmad Sheikh
2. Ramanbhai Khodabhai
3. Mansukh M. Sohanlal
4. Bhagubhai Mahijibhai
5. Vindu Ramanbhai
6. Yas-hwant Narayan
7. Kanti Laxman
8. Dilshan Alam W.
9. Mohmad Alam A.
10. Gulabsingh Fatesingh.

...Applicants.

C/o. P.K.Handa, Advocate,
Opp : Apsara Talkies,
Above Pratapnagar,
Post Office,
Vadodara - 390 004.

(Advocate : Mr.P.K.Handa)

Versus

1. Union of India,
Secretary, Ministry of Railways,
Rail Bhavan,
New Delhi.
2. General Manager,
Western Railway,
Churchgate, Bombay.
3. Divisional Railway Manager,
Western Railway,
Pratapnagar,
Vadodara - 390 004.
4. Sr.Divisional Mechanical Engineer (C & W),
Western Railway,
Pratapnagar,
Vadodara - 390 004.
5. Sr. Divisional Personal Officer,
Western Railway,
Pratapnagar,
Vadodara - 390 004.

...Respondents.

(Advocate : Mr.N.S.Shevde)

ORAL JUDGMENT

O.A.NO. 107 OF 1990.

Dated : 26.03.1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

Heard Mr.P.K.Handa, and Mr.N.S.Shevde, learned advocates for the applicants and the respondents.

2. Mr.P.K.Handa, states that the applicants would not wish to take risk on the question whether the Central Administrative Tribunal, at Bombay or this Tribunal, has territorial jurisdiction to entertain this application which involves the question of correctness of the decision of the Industrial Tribunal, Bombay. In the circumstances, Mr.Handa, under instructions from the applicants, seeks permission to withdraw this application with liberty to file a similar application for the same cause of action before the Central Administrative Tribunal, Bombay. Permission is granted, with liberty as mentioned, ^{above} Application stands disposed of. No order as to costs.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman

AIT